

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

SERVICE TAX APPEAL No.41969 of 2017

[Arising out of Order-in-Appeal No.322/2016 (CXA-II) dated 23.08.2016 passed by the Commissioner of Central Excise (Appeals-II), Chennai]

M/s.Sri Sapthagiri Syndicate

57/5A, Plot 3, Puducherry to Cuddalore Main Road,
Near Police Station,
Ariyakuppam
Puducherry 605 007.

Appellant

Vs

The Commissioner of GST & Central Excise,

Puducherry Commissionerate
No.1, Goubert Avenue,
Puducherry 605 001.

Respondent

APPEARANCE:

Shri M. Kannan, Advocate
For the Appellant

Ms. K. Komathi, ADC (AR)
For the Respondent

CORAM:

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)

Hon'ble Mr. Vasa Seshagiri Rao, Member (Technical)

Date of Hearing : 30.01.2023

Date of Decision: 30.01.2023

FINAL ORDER No. 40022 / 2023

Per : Vasa Seshagiri Rao

Ld. Counsel Shri M. Kannan appeared for the appellant. It is submitted by him that the matter has been settled under the SVLDR Scheme and the appellant has been issued Discharge Certificate. Taking note of the submissions, the appeal is dismissed.

(Dictated and pronounced in court)

Sd/-
(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

Sd/-
(VASA SESHAGIRI RAO)
MEMBER (TECHNICAL)